

TO BE INTRODUCED IN THE RAJYA SABHA

Bill No. CII of 2006

THE INDIAN RIFLES (REPEAL) BILL, 2006

A

BILL

to repeal the Indian Rifles Act, 1920.

BE it enacted by Parliament in the Fifty-seventh Year of the Republic of India as follows:—

1. This Act may be called the Indian Rifles (Repeal) Act, 2006.
2. The Indian Rifles Act, 1920 is hereby repealed.

Short title.

Repeal of Act
23 of 1920.

STATEMENT OF OBJECTS AND REASONS

The Indian Rifles Act, 1920 was enacted with a view to provide for better discipline of police officers enrolled in Military Police or Rifle Battalions.

2. The Act was relevant when there were many princely States in pre-partition India. At present the police forces are governed either by the respective State or Union Territory Police Act or the Indian Police Act, 1861 or by the Acts governing the Central Police Forces.

3. Now, therefore, the Indian Rifles Act, 1920 has become obsolete. So there is no need to keep the Act on the statute book and hence the said Act is proposed to be repealed.

NEW DELHI;
The 10th November, 2006.

SHIVRAJ V. PATIL.

RAJYA SABHA

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(Shri Shivraj Vishwanath Patil, Minister of Home Affairs)